

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 85232 of 2016

(Arising out of Order-in-Appeal No. SK/121/TH-II/2015 dated 03.12.2015 passed by Commissioner of Central Excise (Appeals) Thane-II)

Prince Metal Works

.....Appellant

VERSUS

**Commissioner of Central Excise,
Thane-II**

.....Respondent

Appearance:

None for the Appellant

Shri Sanjay Hasija, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85135/2021

Date of Hearing : 20.01.2021

Date of Decision : 20.01.2021

PER : BENCH

When the matter was called for hearing, the Ld. Authorized Representative submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**